

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**2. IA 528/2024 In C.P.(IB)/4062(MB)2018**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2024**

**NAME OF THE PARTIES: - Santanu T Ray**  
**IN THE MATTER OF**  
**ICICI Bank Limited**  
**V/s**  
**Nakshatra Brands Limited.**

**Section: Application under any other provisions- IBC U/s 7 of (IBC)**

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**ORDER**

**IA.No.528/2024**: - Adv. Abha Patel appeared for the Applicant through VC. The present application is filed by the Applicant/ Liquidator for placing on record the **9<sup>th</sup> Progress Report** for the quarter ended December 2023. The said Progress Report is taken on record. No order is called for. With the aforesaid observation the **IA.No.528/2024** is **allowed** and **disposed of**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**